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## Minimum basic salary of contractual employees

## 2031. SHRI SANJAY RAUT: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that nearly 10 lakh contractual employees are working in various Departments of Central Government through contractor or direct contract employees;
  - (b) if so, the details thereof;
- (c) whether these contract labours/employees are entitled to get minimum basic salary and dearness allowance as a permanent employee in the same position; and
  - (d) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) No such information is centrally maintained.

(c) and (d) Department of Expenditure has informed that contractual employees working in Central Departments/Ministries are not covered under CCS(Pay Rules). However, Ministry of Labour and Employment has informed that under Rule 25(2)(v)(a) of Contract Labour (Regulation and Abolition) Rules, 1971, in cases where the workman employed by the contractor perform the same or similar kind of work as the workmen directly employed by the principal employer of the establishment, the wage rates, holidays, hours of work and other conditions of service of the workmen of the contractor shall be the same as applicable to the workmen directly employed by the principal employer of the establishment on the same or similar kind of work.

## Pending cases of RTI violations

2032. SHRI NARESH GUJRAL: Will the PRIME MINISTER be pleased to state:

- (a) the number of cases of RTI Act violations pending at the State Information Commission and Central Information Commission till September, 2019;
- (b) the number of cases that resulted in imposition of penalties on the Public Information Officers (PIOs) for violating the law in the financial year 2017-18;
- (c) the current status of recruitment of the vacant posts of four Chief Information Commissioners and by when they will be filled; and